

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA./MP. No.....199

(1)

State of Rajasthan Versus Randheer Singh

Date of Order	Orders
7-10-1996	<p><u>MA No. 454/96 (OA No. 52/95)</u></p> <p>Mr. U.D.Sharma, counsel for the applicant in the MA.</p> <p>Mr. Prahlad Singh, counsel for the respondent in the MA.</p> <p>This is a Misc. Application filed by State of Rajasthan for seeking time for a further period of six months for implementing the order of the Tribunal dated 3-4-96 passed in OA No. 52/91. The learned counsel for Shri Randheer Singh seeks time to file reply to the MA, which may be filed within 2 weeks.</p> <p>May be listed for admission on 6-12-1996.</p> <p><i>D.P.</i> (Ratan Prakash) Judicial Member</p> <p><i>O.P.S.</i> (O.P.Sharma) Administrative Member</p> <p><i>6-12-96</i> <u>V.K. Sharma</u>, counsel for State of Raj. <u>V.P. Sharma, O.P.S.</u>, counsel for Shri Randheer Singh.</p> <p>Replied - In the circumstances, we grant time to the State of Rajasthan upto 12-6-97 for implementing the order of the Tribunal passed in OA 52/91 on 24-96.</p> <p>MA stands disposed of.</p> <p><i>O.P. Sharma</i> (O. P. Sharma) Administrative Member</p> <p><i>G.K.</i> (GOPAL KRISHNA) Vice Chairman (J)</p>